

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-443/ND/2020**

IN THE MATTER OF:

M/s. Reliance Home Finance Ltd.

...PETITIONER

Vs.

M/s. World Window Impex (India) Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 25.02.2021
(Virtual Hearing)**

Coram:

DR. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)

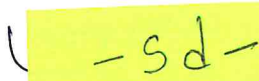
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Ms. Sunanda Tulsyan, Advocate.

For the Respondent/ Corporate-debtor :

ORDER

The Learned Counsel for the Corporate-debtor states that they have filed an application for condonation of delay along with the reply. The same is received by the Learned Counsel for the Applicant. Matter is adjourned to **19.03.2021** for further consideration.


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**(Dr. V.K. Subburaj)
Member (T)**


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**(Dr. Deepti Mukesh)
Member (J)**

(Meenu)